

Upendra, that this matter should go to the Committee on the Papers Laid on the Table of the House.

(Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : Sir, I was the Chariman of the Assurance Committee for more than two years and I have seen a number of recommendations made by the Assurance Committee. Those recommendations have not been implemented by the different Ministries. So, I would like you, Sir, to direct the Government so that the assurance given on the floor of the House are implemented within the stipulated time, that is, within three months. I feel that the recommendations made, particularly by the Assurance Committee should not be ignored. Those recommendations should be implemented by the different Ministries and that type of a direction should be made by the hon. Speaker.

Sir, I have another urgent matter to be raised regarding the hunger strike by the Central Government employees *(Interruptions)*

MR SPEAKER No No That is your way of doing How do you confuse me? Why do you try to confuse me like this?

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) Mr Speaker, Sir, I had no intention to speak today without your permission *(Interruptions)*

MR SPEAKER No, no, you please speak

SHRI ATAL BIHARI VAJPAYEE Sir, you have given an opportunity to an hon'ble member of Bihar to highlight the terrible situation emerged out by Kala-azar. But I don't think that the situation has been presented in the House with utmost concern. Kala-azar has assumed the form of an epidemic. Hundreds of people are dying. Medicines are not available there. Yesterday, I saw a TV programme in which it was stated that doctors are saying that medicines are to be sent from Delhi but Delhi is unaware of this. Children are dying. People are dying. Like every year, this year also the epidemic has assumed its extreme form. This issue has been raised but no result has come out. I request you to draw the attention of the Government towards this and to ask the Government to make a statement on this.

MR SPEAKER Is there anything from the Government on this? This is quite a serious thing.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA KUMAR JENA) : Sir, on this issue, the Government would like to make a statement. After collecting a

detailed information a statement will be made on this issue.

MR. SPEAKER : Today?

SHRI SRIKANTA KUMAR JENA : If it is possible, today; or else on Monday...*(Interruptions)*

MR. SPEAKER : Okay, it has got the attention of the Government. I think, it is enough.

12.18 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA KUMAR JENA) : Sir, with your permission, Sir, I rise to announce that Government Business during the week commencing Monday the 15th July, 1996 will consist of

- 1 Consideration of any item of Government Business carried over from today's Order Paper
- 2 Discussion on the Statutory Resolutions seeking disapproval of the following Ordinances and consideration and passing of the Bills replacing these Ordinances
 - (a) The Supreme Court and High Court Judges (Conditions of Service) Amendment Ordinance 1996
 - (b) The Constitution (Scheduled Tribes) Order (Amendment) Ordinance 1996
 - (c) The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996
 - (d) The Building and Other Construction Workers' Welfare Cess Ordinance, 1996
 - (e) The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996
- 3 General Discussion on the Railway Budget for 1996-97
- 4 Discussion and Voting on Demands for Grants on Account (Railways) for 1996-97

As Members are aware that the Railway Budget for 1996-97 will be presented on Tuesday, the 16th July, 1996 immediately after Question Hour.

[Translation]

PROF. PREM SINGH CHANDUMAJRA (Patiala) : Mr Speaker, Sir, in Punjab, for the last 3 years crops

and houses have been destroyed due to floods. The amount of relief fund given was not utilised properly. It should be looked into.

MR. SPEAKER : Prof. Saheb, the discussion on this is already going on in the House. Time has been allotted for this. You have given your submission regarding petroleum products, and that also has been taken up for discussion in the House.

PROF. PREM SINGH CHANDUMAJRA : Sir, this is relating to floods.

MR. SPEAKER : But what you have given is not on floods, that is on petroleum products.

PROF. PREM SINGH CHANDUMAJRA : Mr. Speaker, Sir, I am speaking on floods.

MR. SPEAKER : Well, you may speak.

PROF. PREM SINGH CHANDUMAJRA : Mr. Speaker, Sir, Punjab and Haryana suffer losses due to floods in river Ghaghar and crops and houses worth crores of rupees are destroyed. I would like to request the Government, through you, that a dam should be constructed there. Dam will help in two ways. One is that will help in controlling flood and the other is that water can be utilised for irrigation purposes. I would like to know, through you, as to whether the Government would provide funds for that dam.

PROF. RASA SINGH RAWAT (Ajmer) : The following subjects may please be included in the next week's agenda :

- (1) Need to provide additional quota to Gas Agencies to meet the ever increasing demand of persons who are in the waiting list in district Ajmer.
- (2) Need to provide special assistance by the Central Government for starting dredging work in 'Pushkar Sarovar' at the famous pilgrims and tourist centre Pushkar.

VAIDYA DAU DAYAL JOSHI (Kota) : The following subjects may please be included in the next week's agenda :

- (1) For the last 15 years not a single new Post Office in the district of Kota, Boondi and Batran has been sanctioned by the Ministry of Telecommunications. At present a Post Office is being run in the ruins of Kota estate on a rent of one rupee a month, where the employees experience difficulty and all mail gets wet.
- (2) The 10 MW capacity transformer in Boondi is not working with full capacity as a result of which the TV sets of the customers of this region (Kota, Boondi, Batran) get damaged. Please allow discussion on this.

[English]

SHRI PRITHVIRAJ D. CHAVAN (Karad) : Sir, I request that the following may be included in the next week's agenda :

- (1) India's sports policy : preparedness for Atlanta Olympics, problems of team selection, funding and training.
- (2) India's atomic energy programme, the power generation targets and lack of funding, and the strategic preparedness in view of Pakistan's reported nuclear capability, and recent development on the CTBT.

[Translation]

DR. RAMESH CHAND TOMAR (Hapur) : Mr. Speaker, Sir, I request that the following may be included in the next week's agenda :

- (1) Bone Mills illegally running in Hapur (Ghaziabad) should immediately be got closed as these Bone Mills are creating pollution in the entire area as a result of which local people are suffering from various diseases.
- (2) CBI inquiry may be made into the corruption rampant in Ghaziabad Development Authority.

[English]

SHRI BASU DEB ACHARIA (Bankura) : Sir, I request that the following may be included in the next week's agenda :

- (1) Indefinite hunger strike by the Central Government employees demanding interim relief before final award due to inordinate delay in finalising the Report of Pay Commission.
- (2) Serious situation arising out of the closure of Howrah Goods Shed thereby crippling the economy of West Bengal as well as the Indian Railways.

[English]

DR. KRUPASINDHU BHOI (Sambalpur) : Sir, I request that the following may be included in next week's agenda :

- (1) Prasar Bharati Amendment Bill
- (2) Lok Pal Bill

[Translation]

PROF. AJIT KUMAR MEHTA (Samastipur) : Mr. Speaker, Sir, the following items may be included in next week's agenda :

- (1) Samastipur in one of the backward areas of Bihar. There are only two sugar mills, one sick jute mill and one closed Paper Mill in

this area. In the circumstances, the Rail Factory should not be closed down, rather it should be expanded so as to provide employment to the local residents.

- (2) The proposal of gauge conversion of Samastipur-Khagaria meter gauge rail line should be taken into consideration

[English]

PROF. JITENDRA NATH DAS (Jalpaiguri) Sir, following items may be included in the next week's agenda :

- (1) To improve tourism in northern part of West Bengal
- (2) Revival of aerodromes at Ambari, Falakata and Jalapaiguri

▲ 12.25 hrs.

MOTION RE: CONSTITUTION OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

[English]

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : I beg to move

That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote

That the functions of the Joint Committee shall be -

- (i) to examine the composition and character of all existing "committees" [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being a member of either House of the Parliament under article 102 of the Constitution
- (ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify.

- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise

That the Joint Committee shall, from time to time report to both Houses of Parliament in respect of all or any of the aforesaid matters.

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha:

That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Committee.

That in other respects the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of the members to be appointed by the Rajya Sabha to the Joint Committee

MR. SPEAKER: The question is

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